

DIVISION BENCH
COURT - II

O-224

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/72(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH APRIL 2024

IN THE MATTER OF	EMAS EXPRESSWAY PRIVATE LIMITED
UNDER SECTION	SUB-SECTION (1) OF SECTION 66.

Appearance (via video conferencing/physically)

Ms. Madhuri Pandey, Adv.] For the Petitioner

Mr. Chandra Keshva, RD]

ORDER

1. Learned Counsel for the Petitioner present.
2. Registry is directed to issue notice to the Reserve Bank of India for observation by way of speed post and by e-mail and place the tracking information on record.
3. If no reply or objection furnished by the Reserve Bank of India, an appropriate order will be passed on the next date of hearing.
4. List this matter on **28th June, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**